

Title: Need to amend the Constitution to enable uniform distribution of the benefits of reservations to all sub-castes of Scheduled Castes, particularly in Andhra Pradesh.

DR. M. JAGANNATH (NAGAR KURNOOL): The reservation facilities for the Scheduled Castes is not reaching uniformly to all the sub castes of the people of Scheduled Castes in various States and particularly in Andhra Pradesh.

In Andhra Pradesh, the Scheduled Caste population was divided into four sub groups A, B, C, D depending on castes. The 15% of reservation in proportion to their population which had helped all sub castes to Scheduled Castes to get the opportunities uniformly and there was marked differences after the categorization. Recently, on technical ground the Supreme Court had struck down the action taken by the Government of Andhra Pradesh dividing the 59 sub castes of Scheduled Castes into four groups and Supreme Court had opined that only the Parliament is the competent authority to do so and not the State Legislature.

I request the Government of India to take up the matter and amend the Constitution to categorise the SC population into A, B, C, D groups so as to give sub-castes of Scheduled Caste in India, particularly in Andhra Pradesh uniform opportunities in respect of reservations.